

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Crl.)No(s).10039-10040/2016

(Arising out of impugned final judgment and order dated 06-03-2015 in CRLP No. 4084/2015 06-03-2015 in CRLP No. 5073/2015 passed by the High Court Of Judicature At Madras)

A.G. PERARIVALAN

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU STATE THROUGH
SUPERINTENDENT OF POLICE AND ANR.

Respondent(s)

(IA No.53784/2021 - grant of bail, permission to file additional documents/facts/annexures, IA No.118421/2017 - suspension of sentence)

Date : 07-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Gopal Shankaranarayana, Sr Adv
Mr. K.Paari Vendhan, AOR
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For Respondent(s) Mr. Tushar Mehta, Ld SG
Mr. K.M.Nataraj, Ld ASG
Mr. T.A.Khan, Adv
Ms. Kirti Dua, Adv
Ms. Rekha Pandey, Adv
Mr. Ashok Panigrahi, Adv
Ms. Vanshaja Shukla, Adv
Mr. Arvind Kumar Sharma, AOR
Mr. B. V. Balaram Das, AOR

Mr. Rakesh Dwivedi, Sr. Adv.
Mr. V.Krishnamurthy, Sr.Adv./AAG
Dr. Joseph Aristotle S., Adv
Mr. Eklavya Dwivedi, Adv

UPON hearing the counsel the Court made the following
O R D E R

List on 03.02.2022.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master